

(c) The No. of written complaints for the exchanges during the last 3 years are:-

i) Patna	:	624
ii) Ranchi	:	245
iii) Bhojpur	:	43
iv) Rohtas	:	22

(d) The steps taken are enumerated below:-

- i) To replace all the old exchanges of the Districts by electronic exchanges,
- ii) Replace fault prone overhead lines by underground cables.
- iii) replace iron wire subscribes loops by drop wires,
- iv) Replace old telephone instruments,
- v) computerise fault repair service,
- vi) lay latest type of underground cables.

Visits by Officials of regional Publicity Directorate

2910. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of persons who were sent on a visit by the Directorate of Regional Publicity to encourage the national integration and the names of areas where they were sent; and

(b) the total expenditure incurred by the

Government on this programme during the last two years?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b). The activities of the Directorate of Field Publicity (not Directorate of Regional Publicity) are field-based and involve inculcation of awareness on positive values about themes such as national integration, communal harmony, family welfare, adult education etc., For this purpose, the officers undertake tours extensively throughout the country. They are generally deputed for campaigning on VARIOUS THEMES and not on ONE SPECIFIC THEME during their tours. The expenditure incurred on such programme activities during the last two years (1989-90 and 1990-91) were Rs. 13.28 lakhs and Rs. 11.88 lakhs respectively.

Amount Outstanding Against U.P. and Haryana Governments Regarding Electricity Dues

2911. SHRI SANTOSH KUMAR GANGWAR:
SHRI SURENDRA PAL PATHAK:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the amount outstanding against the Government of Uttar Pradesh and Haryana in respect of electricity dues to be paid to the Union Government;

(b) whether Union Government provide any financial assistance to these States in this regard;

(c) if so, the details thereof separately; and

(d) the steps taken so far by the Government to realise the said amount?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) The details of outstanding electricity dues payable by U.P. and Haryana to the National Thermal Power Corporation and the National Hydro-electric Power Corporation are given below:-

*As on 31.10.1991
(Rs. in crores)*

	N.T.P.C.	N.H.P.C.
U.P.S.E.B.	579.30	-
H.S.E.B.	77.82	40.60

(b) No, Sir.

(c) Does not arise.

(d) The Government of India decided that of the overdues from State Electricity Boards to the Central Power Generating Agencies as on 31.5.1990, 25% be adjusted in the first instance against the Central Assistance payable to the State Govts. concerned with the balance to be similarly adjusted in three equal annual consecutive instalments. The State Governments and State Electricity Boards concerned are being persuaded to ensure that the dues of these Corporations are cleared timely.

Delhi Police set up

2912. SHRI RAM SHARAN YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some far-reaching changes are proposed to be brought about in the Delhi Police set up;

(b) if so, the details thereof; and

(c) the extent to which these changes are likely to be helpful in improving law and order situation in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The over-all functioning of Delhi Police is being regularly reviewed. At two recent high level meetings the measures to improve law and order and to curb increase in crime were discussed. Certain measures such as inspections of police stations, night checking, discpatrolling, preventive actions etc, to improve the functioning and efficiency of the Delhi Police, and thus the law and order situation in Delhi, have been initiated.

[English]

Violations of "Cinematograph Act"

2913. SHRI RAM TAHAL CHOUHARY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of the violations of the 'Cinematograph Act' that have come to the notice of the Government during the last two years;

(b) the action taken by the Government in such cases;

(c) the number of persons prosecuted under the Act during the last three years; and

(d) the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):